#### [1 December, 2014]

of Health and Family Welfare, Government of India, through withholding granting of autonomy powers. The then Union Minister for Health and Family Welfare, Government of India, while presiding over the Governing Council Meeting of NEIGRIHMS in February, 2012 had endorsed the need for granting autonomy for NEIGRIHMS on a par with the other pioneering healthcare institutions of the nation. NEIGRIHMS had followed this up with a status note during October, 2012, reiterating the long overdue claim of NEIGRIHMS for autonomy. For us in the North-East, hopes have now been rekindled with the NDA Government at the Centre embarking on an ambitious expansion of the network of nation's premier healthcare institutions. Hopefully, this will augur well for NEIGRIHMS to be accorded the status of an autonomous institution well before the launch of the expansion plans for the newly proposed healthcare institutions across the country.

Thank you, Sir.

SHRI ANANDA BHASKAR RAPOLU (Andhra Pradesh): Sir, I associate myself with the Special Mention made by the hon. Member.

PROF. M.V. RAJEEV GOWDA (Karnataka): Sir, I too associate myself with the Special Mention made by the hon. Member.

# Need to make efforts for a democratic secular federal world Government to secure human rights for all

SHRI BHUPINDER SINGH (Odisha): Sir, time has come to go in for a democratic secular federal world Government to secure all human rights including the right to life, personal liberty and human dignity to one and all irrespective one's social origin or national citizenship. It is a fact of life that there is no security of life and personal honour for each and everybody in the world. This is principally because there is no global authority or global government to ensure all the human rights such as right to life, right to education, right to employment, etc. as listed in the Universal Declaration of Human Rights of 1948. In 2014 even the citizens of the most powerful country in the world, namely, the USA are not free to enjoy their human rights in full. As there is no world order in the true sense of the term, there is no criminal law to punish crimes committed by cross-border criminals. Similarly, crimes committed by sea pirates of Somalia are going scot free. The UN, as a world organization, has singularly failed to maintain international peace and security because the UN has been weakly, unequally and inequitably structured. The provision of Veto Power enjoyed by five selected countries - USA, UK, France, Russia and China - is against all ethics of democratic principles of equity, equality, liberty and human dignity. The League of Nations of 1919 failed because of the impracticable principles of unanimity. In the same manner, the United

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Nations of 1945 has failed for the lack of adequate powers and want of democratic norms. So, we must move towards formation of World Government by taking the mass use of present day special media and highlighting the basic principles upon which the Swiss Federal Secular Republican Democracy is based.

SHRI DILIP KUMAR TIRKEY (Odisha) : Sir, I associate myself with what the hon. Member has said.

## Need to provide facilities in E.S.I. Hospital and Medical College at Gulberga so as to give medical services to people in Hyderabad-Karnataka region

SHRI BASAWARAJ PATIL (Karnataka): Sir, at Gulberga, the ESI Hospital and Medical and Nursing college, spread over 50 acres of land, has been completed by the Labour Ministry, at a cost of  $\exists$  1,000 crore. About  $\exists$  200 crores have been spent on other things and the inauguration has taken place eight months back. But there is no hospital service and the medical college is on the verge of closing. Urgent action is needed on the matter in order to provided medical services to the people of Hyderabad-Karnataka region, who are presently availing medical facilities from Solapur-Maharashtra and Hyderabad-Telangana region.

I request that immediate action be taken in this matter in order to provide medical facilities to the people of Hyderabad-Karnataka region. It will save crores of rupees, which are spent out of State to avail medical facilities, despite the region itself having such a big infrastructure.

# Need to give compensation to innocent Muslim youth recently acquitted of charges of terrorism in Kurla, Mumbai and to bring Communal Violence Bill

चौधरी मुनव्वर सलीम (उत्तर प्रदेश) : माननीय उपसभाध्यक्ष महोदय, एक लंबे अरसे से हिन्दुस्तान के अलग-अलग हिस्सों से फ़िरक़ापरस्त ज़हनीयत और नारों की गूंजों ने दहशत का माहौल बना दिया है । ये हालात मुल्क की सेहत के लिए यक़ीनी तौर पर खतरनाक हैं । हिन्दुस्तानी मुसलमान ने बापू के आश्वासन पर भरोसा किया है और सेक्युलर हिन्दुस्तान ही उसकी पसंद है । जंग-ए-आज़ादी से लेकर तामीर-ए-हिन्द तक मुसलमानों का तारीखी योगदान कोई फरामोश नहीं कर सकता ।

मान्यवर, कुछ शरपसंद, फ़िरक़ापरस्त ज़हनियत से लबरेज़ लोग ऐसे नफरत भरे अंग्रेज़ी नारों का इस्तेमाल करते हैं जो संविधान की मूल भावना, धर्मनिरपेक्षता के विपरीत होते हैं । अफ़सोसनाक बात तो यह है कि बहुत सारे मुक़ामात पर यह देखने में आता है कि खुद सरकारी ओहदों पर फ़ायज़ लोगों का आचरण भी सांप्रदायिक होता है और सरकारी अफसरान के बीच ऐलानिया ऐसी भाषा का इस्तेमाल होता है जो कानून, संविधान और मर्यादा के विपरीत होती है ।